

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-228(PB)/2017**

**IN THE MATTER OF:**

One Up Trade Pvt. Ltd.

.... Applicant/petitioner

Vs.

M/s. AMR Infrastructures Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 15.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

**Shri R. VARADHARAJAN,  
Hon'ble Member(Judicial)**

For the Applicant/petitioner:

For the Respondent : Mr. Ajay Verma, Mr. Upendra Yogesh, Advs.

**ORDER**

List this matter on 4<sup>th</sup> October, 2017.

However, the learned Counsel for the parties are granted liberty to intervene in the proceedings on a substantial question of law before the three Member Bench on 22<sup>nd</sup> September, 2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

— Sd —

(R. VARADHARAJAN)  
MEMBER(JUDICIAL)

15.09.2017  
V. Sethi